

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.414 of 2017

IN THE MATTER OF:

Sri Brunda Infrastructure Pvt. Ltd.

...Appellant

Versus

Anil Kumar Ravuri & Satyavani Ravuri

...Respondents

For Appellant: Shri K.R.D. Srinivas and Shri S.C. Das, Advocates

For Respondent: Shri Y. Suryanarayana, Advocate (Respondent Nos.1 & 2)

With

Company Appeal (AT) No.415 of 2017

IN THE MATTER OF:

Satya Prakash Hotels Pvt. Ltd.

...Appellant

Versus

Anil Kumar Ravuri & 10 Others

...Respondents

For Appellant: Shri K.R.D. Srinivas and Shri S.C. Das, Advocates

For Respondent: Shri Y. Suryanarayana, Advocate (Respondent Nos.1 & 2)

Shri Parnam Prabhakar, Advocate (Respondents 3 to 10)

Shri Rama Subba Raju, Advocate (Respondent No.11)

ORAL ORDER

27.09.2018 Counsel for Appellants and Respondents in both these Appeals heard finally.

We are passing following Operative Order for reasons which are to follow:-

Operative Order

Company Appeal (AT) No.414/2017 and Company Appeal (AT) No.415/2017 are both dismissed with Costs of Rs.1 Lakh in each of the Appeals to be paid by the respective Appellants to State through Ministry of Corporate Affairs.

Registry to inform ROC concerned.

[Justice A.I.S. Cheema]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

/rs/nn